

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 489 of 2020

Bina Devi ... .. Petitioner  
Versus

Union of India, through the Chief Secretary, Ministry of Tribal Affairs, New  
Delhi & Ors. ... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner :- Mr. Anup Kumar Agarwal, Advocate  
For the U.O.I. :- Ms. Alpana Verma, C.G.C.  
For the Intervenor :- Mr. Ram Niwas Roy, Advocate

06/13.04.2021 The present case is taken up through video conferencing.

Learned counsel for the petitioner while pressing the present writ petition has submitted that though there was a proposal for making community hall over the land in question, however the respondents started constructing fortified police station. The said fact would be evident from Annexure-1 to I.A. No. 4066 of 2020 filed on behalf of the concerned contractor seeking intervention in the present writ petition.

Mr. Mohan Dubey, learned A.C. to A.G., prays for short adjournment to seek instruction and file counter affidavit on behalf of the State respondents on the said issue.

In view of the said prayer, put up this case on 10.06.2021 under appropriate heading.

Till then, the interim order dated 24.02.2020 shall continue.

**(Rajesh Shankar, J.)**

Ritesh